

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2177
ANSWERED ON:11.03.2013
GENERAL RESERVE ENGINEER FORCE ACT
Nishad Capt.(Retd.) Jainarayan Prasad

Will the Minister of DEFENCE be pleased to state:

- (a) whether General Reserve Engineer Force (GREF) Act was enacted for GREF employees as per the accepted recommendations of the Sixth Pay Commission;
- (b) if so, the details thereof; and
- (c) the time by which the GREF Act is likely to be implemented?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): In pursuance of recommendation of the 6th Central Pay Commission a committee was constituted in Directorate General Border Roads (Dte GBR) to frame General Reserve Engineer Force (GREF) service Rules / Act to regulate the service conditions of GREF personnel. The draft GREF Act submitted by Dte GBR to Border Roads Development Board Secretariat was circulated to the Chief Engineers and Superintendent Engineers of GREF. The general response received from them was in favour of continuing with the present system and that there was no need for bringing in a fresh formulation as an Act or Rules.

The matter was further discussed with the various stakeholders and examined by the Government and it was decided that no useful purpose would be served by bringing in a fresh formulation as an Act or Rules for GREF. Hence, the said recommendation of 6th CPC was not accepted.